

BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 223 OF 2023

IN THE MATTER OF:-

SANTOSH VISHNU KADAM

.... APPLICANT

V/s.

M/s. SHIVSIDDHI REDIMIX CONCRETE,

..... RESPONDENTS

Through its Proprietor, Gat No. 2128,

A/P- Yalavi. Tal- Tasgaon,

Dist-Sangli-416 416, & ORS.

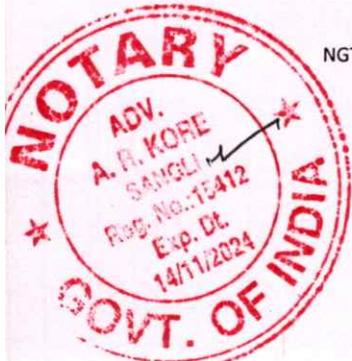
REPLY AFFIDAVIT ON BEHALF OF RESPONDENT No. 3 & 4.

I, Navanath S. Awatade, aged about 53 years, occupation-service, the Sub Regional Officer, Maharashtra Pollution Control Board at Sangli having my office at Udyog Bhavan, Vishrambag, Sangli-416415. I am filing this affidavit on behalf of the Respondent No. 3 & 4; do hereby solemnly affirm state as under.

That I am presently working as the Sub Regional Officer, Sangli with the Maharashtra Pollution Control Board. I am well conversant with the facts and circumstances of the case as well as the record of the case lying in my office, I am filing this Affidavit only with a limited purpose of bringing on record true facts of the case as under:-

- 1) I say and submit that, an online application form has been received from Respondent No. 1 - M/s. Shivsiddhi Redimix Concrete, Gat No.

NGT O.A. No. 223/2023.



Noted & Registered  
at Serial Numbers

337/2024  
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29 MAY 2024

2128, At/Post-Yelavi, Tal-Tasgaon, Dist-Sangli on vide No. MPCB-CONSENT-0000147890 Dated 07-09-2022 for Consent to Establish for manufacturing of Ready-Mix Concrete Plant (RMC).

- 2) I say and submit that, accordingly after verification of the site of the proposed Ready Mix Concrete Plant, the Maharashtra Pollution Control Board has granted Consent to Establish under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 under Green/SSI activity vide No. 0000147890/CE/2304002017 Date 28-04-2023 for manufacturing product of Ready Mix Concrete (RMC Plant-Captive Purpose Only) **A copy of the Consent to Establish dated 28/4/2023 is enclosed and marked as Annexure- "A"**
- 3) I say and submit that, "The Guidelines for Ready Mix Concrete Plant (RMC) for sitting criteria of RMC Plant in the State of Maharashtra" issued vide Notification of Govt. of Maharashtra dated 07/11/2016. SITTING CRITERIA- The following sitting criteria shall be considered for establishment of RMC Plant.

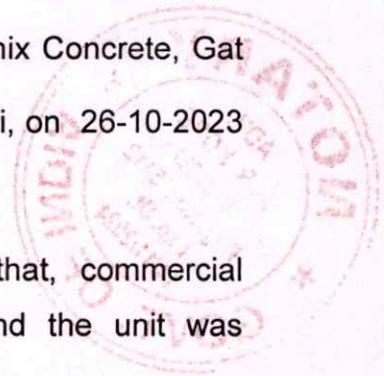
- i. For commercial plant a buffer zone of approximately 100 m distance from human habitation of 1000 souls or more and major road (National/ State Highway, MDRs, main roads in city areas) shall be maintained.
- ii. For captive plant for the specific project, the location of RMC can be inside the project premises.

NGT O.A. No. 223/2023.

9 MAY 2024



- iii. Commercial RMC plant should not be located within 200 m from schools, colleges, hospitals and courts.
- iv. The project proponent should comply with other locational statutory requirements in force such as DC Rules etc., while obtaining Consent to Establish from the Maharashtra Pollution Control Board. **A copy of the Notification dated 07/11/2016 is enclosed and marked as Annexure- "B"**
- 4) I say and submit that, the complaint has been received regarding illegal operation of the Ready-Mix Concrete Plant by Respondent No. 1 - M/s. Shivsiddhi Redimix Concrete, without obtaining consent to operate of the Maharashtra Pollution Control Board from Shri. Santosh Vishnu Kadam, Sangli Tal-Miraj, Dist-Sangli on dated 30/10/2023. **A copy of the complaint is enclosed and marked as Annexure- "C "**
- 5) I say and submit that in order to investigate said complaint made by of Shri. Santosh Vishnu Kadam, the Boards Official have visited the site of Respondent No. 1 - M/s. Shivsiddhi Redimix Concrete, Gat No. 2128, At/Post-Yelavi, Tal-Tasgaon, Dist-Sangli, on 26-10-2023 and reported following observations –
- i) During the inspection it was observed that, commercial manufacturing was found in operation and the unit was engaged in Ready Mix Concrete activity.

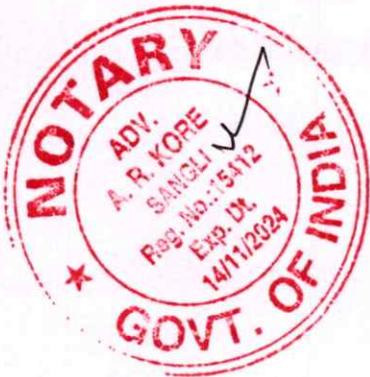


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- ii) The Unit has provided water sprinklers arrangements within factory premises, however same is inadequate & needs to be upgraded.
- iii) The Unit has not provided pukka or Metalled Road within a premise. Asphalt type road has been provided which causes fugitive air pollution during the transportation of loaded/uploaded vehicles.
- iv) The Unit has started commercial manufacturing since last 6 months without obtaining prior Consent to operate from Maharashtra Pollution Control Board.
- v) During visit it has been observed fugitive emission was observed while unloading of raw material, transportation of vehicles.
- vi) During the visit it is observed that, distance between the National highway and actual RMC Plant (machine) is approx. 70.0 mtrs, which is a violation of distance criteria of Consent to Establish condition.
- vii) During visit it is observed that, Green belt is partially developed.
- viii) The Unit has not submitted the imposed Bank Guarantee of Rs. 10,000/- till date.
- ix) The unit is in operation since last 6 months as per informed by the authorized representative without obtaining prior Consent to Operate. Also, violating consent conditions and Guidelines for the RMC Plant in the State of Maharashtra as per notification dated 7/11/2016. **A copy of the visit report dated 26/10/2023 is enclosed and marked as Annexure- "D"**

- 6) I say and submit that, based on the non-compliances of Respondent No. 1, observed during the inspection of Board officials, the Board

NGT O.A. No. 223/2023.



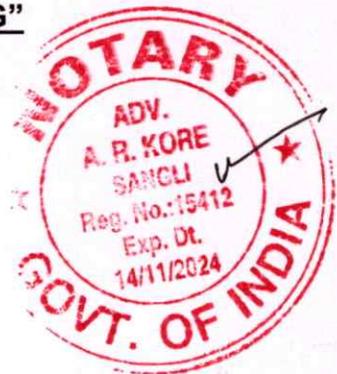
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has issued Proposed Directions to Respondent No. 1, under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974, and/or under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 vide letter dated 19/01/2024. **A copy of the proposed direction dated 19/1/2024 is enclosed and marked as Annexure- "E".**

- 7) I say and submit that, the Respondent industry has submitted their reply to the Regional Officer, M. P. C. Board, Kolhapur vide letter dtd. 22-01-2024 wherein the industry has submitted that the project is Captive Project and time limit of the said project is three years i.e. up to 25-10-2026. However industry has not submitted time limit of the project in work order. **A copy of the reply is enclosed and marked as Annexure-"F"**
- 8) I say and submit that , thereafter an online application form has been received from M/s. Shivsiddhi Redimix Concrete, Gat No. 2128, At/Post-Yelavi, Tal-Tasgaon, Dist-Sangli on vide No. MPCB-CONSENT-0000173385 Dated 19-10-2023 for Consent to Operate which has been refused due to non-compliances under Section 27 of the Water (Prevention and Control of Pollution) Act, 1974, and Section 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 vide letter No. 0000173385/CO/2312002542 Date 27-12-2023. **A copy of Refusal of Consent to operate Dated 27-12-2023 is enclosed and marked as Annexure- "G"**

NGT O.A. No. 223/2023.

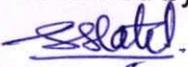
9 MAY 2024



9) I say and submit that, after refusal of application and proposed direction issued by the Respondent Board, the Respondent No. 1 has again resubmitted application for first consent to operate for Ready Mix Concrete Plant for Captive Purpose Only, vide application no. MPCB-CONSENT-0000194696 dated 02.02.2024. The said application has been refused vide letter No. BO/MPCB/SRO/Refusal/UAN No. 0000194696/CO/2405000836, Dated. 09-05-2024 since the unit has failed to comply with the consent conditions as well as industry has not submitted the concrete proposal for running the project as Captive Project. **A copy of refusal letter dated 09-05-2024 is enclosed and marked as Annexure- "H".**

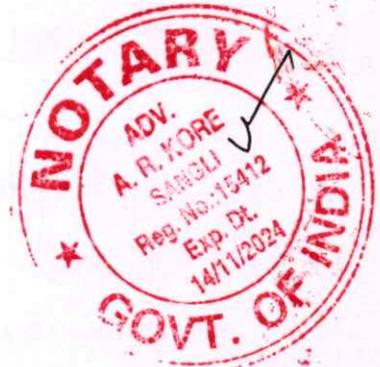
Solemnly affirmed on the day 9th May 2024.

For and on behalf of Respondent No. 3 & 4.

Identified by  
  
 Adm. Saurabh S. Patil.

  
 (Navanath S. Awatade)  
 Sub Regional Officer,  
 Maharashtra Pollution Control Board, Sangli.

[ 9 MAY 2024



VERIFICATION

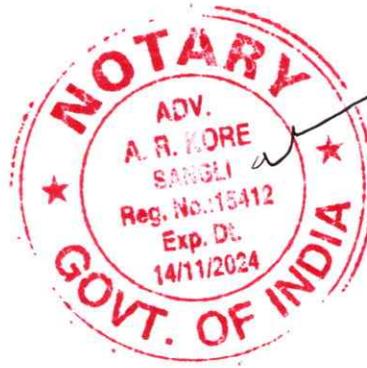
I, Navanath Sambhaji Awatade, Age-54 Years, working as Sub Regional Officer, Maharashtra Pollution Control Board at Sangli having my office at Udyog Bhavan, Vishrambag, Sangli-416416 do hereby state on solemn affirmation what is stated in the forgoing affidavit in reply to my own knowledge and I believe the same to be true and correct.

Solemnly affirmed on the day 9th May 2024.

For and on behalf of Respondent No. 3 & 4.



*Awatade*  
(Navanath S. Awatade)  
Sub Regional Officer  
Maharashtra Pollution Control Board, Sangli



19 MAY 2024



NGT O.A. No. 223/2023.

Solemnly affirmed before me by  
Shri Navanath Sambhaji Awatade  
Who is identified before me by M. Sangli  
Shri Saurabh S. Patil Adv. M. Sangli  
whom personally known.

*Patil*  
*9/5/2024*  
ADV. A. R. KORE  
NOTARY REG. NO. 15412,  
GOVT. OF INDIA  
Kaveri Appt., Saraswatinagar  
SANGLI - 416 416 (M.S.)

# MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 0233 - 2672032  
 Fax: 0233- 2323732  
 Website: <http://mpcb.gov.in>  
 Email: [srosangli@mpcb.gov.in](mailto:srosangli@mpcb.gov.in)



300/2 , Udyog Bhavan ,  
 Near Government Rest  
 House , Vishrambaug ,  
 Sangli - 416 416

Date: 28/04/2023

GREEN/S.S.I (G37)  
 No:- Format1.0/SRO/UAN  
 No.0000147890/CE/2304002017

To,  
 M/s. Shivsiddhi Redimix Concrete,  
 Gat No. 2128, A/p. Yelavi, Tal. Tasgaon,  
 Dist. Sangli - 416 416.



Your Service is Our Duty

**Sub:** Grant consent to Establish under the provisions of Water (P & CP) Act, 1974, Air (P & CP) Act, 1981 under Green / SSI activity.

**Ref:** Online application form received vide no. Format1.0/SRO/UAN No.0000147890/CE.

Your application No.MPCB-CONSENT-0000147890 Dated 07.09.2022

For: Grant of Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to is granted for a period up to Commissioning of the Unit Or 5 Years whichever is Earlier.
- The capital investment of the project is Rs.1.987 Crs. (As per C.A Certificate submitted by industry Existing CI is-Rs. Crs + Expansion/Increase in C.I. - Rs. Crs)
- Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
Products			
1	Ready Mix Concrete (RMC Plant- Captive Purpose Only.)	100	m3/day

(Captive Purpose Only)

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	0.30	As per Schedule-I	On land for gardening
2.	Domestic effluent	0.40	As per Schedule-I	On land for gardening

- Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	1	D. G. Set	01	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Dry Sludge	1	MT/M	NA	REUSE/SALE FOR LAND FILLING

Solid waste from transit mixture washing, muck (debris/sludge) generated from RMC shall either be reused through recovery unit/ Reclaiming system OR disposed off at a designated approved site by local body, for debris / construction waste.

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
			NA		

8. The consent is issued subject to direction issued by CPCB under section 18(1) (b) of Water (Prevention and Control of Pollution) Act, 1974, regarding classification of Industries dated 07th March 2016.
9. Operation of RMC plant shall be in daytime only. The Day time is reckoned in between 6 a.m. and 6 p.m. i.e. from sun rise to sunset.
10. The Board may make the standards stringent for the RMC/batching plants located within Corporation areas.
11. Commercial plants shall install continuous ambient air quality monitoring station (CAAQMS) within the premises.
12. Captive plants shall carryout ambient air quality monitoring twice in a week for 24 hours.
13. The industry shall comply with the siting criteria as per RMC Notification dtd 16.10.2016.
14. The entire RMC Plant should be enclosed.
15. Industry shall provide covering at all the emission generating points.
16. Industry shall carry out monitoring of ambient air quality twice in a week for 24 hours at windward & lean ward direction and submit the data to Board office on monthly basis.
17. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
18. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
19. The applicant shall make an application for renewal of consent to operate 60 days prior to the date of expiry of the consent.
20. This consent is issued with the approval of competent authority of the Board.
21. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
22. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
23. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)
24. This consent is issued as per deligation of powers issued vide office order no. 12/2020 dtd 23/12/2020

25. The RMC plants where the norms are not followed and the technology is old (Star type) shall be discarded within 1 year. Existing RMC plant shall implement the suggested guidelines within a year. The renewal of Maharashtra Pollution Control Board's consent shall be considered only after implementation of new guidelines. The RMC's having valid consent of Maharashtra Pollution Control Board shall amend their consent in compliance with guideline within a year
26. Operation of RMC plant shall be in day time only. However in notified MIDC area, notified industrial parks, outside corporation area timing are not applicable. The Day time shall mean from 6 a.m. to 10 p.m.
27. The industry strictly follows the Guidelines for Ready Mix Concrete Plant (RMC) for sitting criteria of RMC Plant in the State of Maharashtra as per notification dated 7/11/2016.
28. This consent should not be construed as any exemption from obtaining necessary NOC from other Govt. agencies / local bodies as may deemed fit necessary.
29. The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before actual commencement of the Unit/Activity. (Establish)
30. Solid waste from transit mixture washing, muck (debris/sludge) generated from RMC shall either be reused through recovery unit/ Reclaiming system OR disposed off at a designated approved site by local body, for debris / construction waste.
31. The RMC plants where the norms are not followed and the technology is old (Star type) shall be discarded within 1 year. Existing RMC plant shall implement the suggested guidelines within a year. The renewal of Maharashtra Pollution Control Board's consent shall be considered only after implementation of new guidelines. The RMC's having valid consent of Maharashtra Pollution Control Board shall amend their consent in compliance with guideline within a year.
32. The industry authority shall apply for Consent to 1st Operate before starting the commercial manufacturing. Industry authority shall not start the commercial manufacturing prior to obtain Consent to Operate from Maharashtra Pollution Control Board.



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Signed by: Shri. Navanath Sambhaji Awatade  
Sub Regional Officer  
For and on behalf of  
Maharashtra Pollution Control Board  
srosangli@mpcb.gov.in  
2023-04-28 11:35:30 IST

**Received Consent fee of -**

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	15000.00	TXN2302001646	09/02/2023	Online Payment

**Copy to:**

1. Regional Officer, MPCB, Kolhapur
2. Chief Accounts Officer, MPCB, Sion, Mumbai

**SCHEDULE-I****Terms & conditions for compliance of Water Pollution Control:**

1. A] As per your application, you have proposed to segregate trade effluent into weak stream & strong stream and provide Effluent Treatment Plant (ETP) comprising of:
- i) **Strong COD/TDS stream of CMD** - Treatment system comprising of Primary (Primary after stmt).
- ii) **Weak COD/TDS stream of CMD** - Treatment system comprising of .
- B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent:

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
(1)	pH	6.0 -8.5
(2)	BOD (3 days 27°C)	30
(3)	COD	250
(4)	TSS	100
(5)	Oil & Grease	10
(6)	Ammonical Nitrogen	100
(7)	Bio - Assay Test**	90% Survival of Fish after first 96 hours in 100% effluent

- C] The Industry shall ensure connectivity online monitoring system to the MPCB server including separate energy meter for pollution control system.
- D] The treated effluent shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, effluent shall find its way for gardening / outside factory premises.
2. A] As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 0.40 CMD of sewage.
- B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)
1	Suspended Solids	Not to exceed 50
2	BOD 3 days 27°C	Not to exceed 30
3	COD	Not to exceed 100

- C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.

3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	5.00
2.	Domestic purpose	0.50
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

#### **SCHEDULE-II**

#### **Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have proposed to provide the Air pollution control (APC) system and also to erect following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant Standard	
1	D. G. SET	Acoustic Enclosure	3.00	Diesel 25 -- NA--	-	SPM	-
						SOX	-
						NOX	-

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

## 6. Control Equipment:

**a. In-house measures :-**

1. All material transfer points should be covered.
2. The dust containment system shall be provided incorporating either of the following:
  - i) Barricading all around the periphery of the plot boundary of height minimum 20 feet or 5 feet above free fall air emission area. Whichever is height with tin sheets same may extend above with netlon clothing whenever required.
  - ii) Water sprinkling/Chemical dust stabilizing agent spraying system along the periphery inside the premises of RMC.
  - iii) Tree plantation along the periphery inside boundary of the RMC premises having minimum width of 5 meters, on all sides. The foliage of the trees shall adequately cover area upto about 20m height.
3. Internal work area shall be, cement concreted/Asphalted
4. Daily cleaning / Removal of dust accumulation inside the plant (dry/wet) shall be carry out with industrial vacuum cleaner.
5. Two level type washing facility shall be provided at entry and exit points, for transit mixture vehicle.

**b. Raw material storage & handling:-**

1. Storage silos of cement & fly-ash shall be adequate capacity of dust Collection system such as multi - cyclone followed by bag house assembly.
2. Handling of Cement, sand, fly ash and aggregates shall be carried out with mechanical closed system only.
3. Manual operations shall be permitted only in a closed shed, equipped with dust control system at the loading point as well as roof top secondary dust control system.
4. All Conveyor belts of Sand, aggregate shall be covered with tin sheets and at points dust collection system to be installed to avoid secondary fugitive emissions.
5. Mixing section of cement, aggregate & sand shall be equipped with adequate capacity dust collection system, such as multi-cyclone followed by bag houses, so as to limit dust emissions.
6. Storage area of sand & aggregates shall be equipped with roof top water sprinkler system.
7. The production plant shall be interlocked with air pollution control system.
8. Alternative power supply system should cover both the production and Air Pollution control system.
9. Industry shall provide treatment facility industrial effluent.
10. Industry shall provide disposal facility for treated effluent.
11. Industry shall provide disposal facility for solid waste.
12. Industry shall provide proper exhaust system in the premises.

**c. Ambient air quality as a distance of 10 mtr form source or the plant boundary whichever is nearer, shall meet the following standards**

Particulate Matter PM 10	Not to Exceed	100 ug/m3
Particulate Matter PM 2.5	Not to Exceed	60 ug/m3

**d. Solid waste treatment and disposal:**

Solid waste from transit mixture washing, muck (debris/sludge) generated from RMC shall either be reused through recovery unit/ Reclaiming system OR disposed off at a designated approved site by local body, for debris / construction waste. Industry shall comply with following additional conditions:

1. The RMC plants where the norms are not followed and the technology is old (Star type) shall be discarded within 1 year. Existing RMC plant shall implement the suggested guidelines within a year. The renewal of Maharashtra Pollution Control Board's consent shall be considered only after implementation of new guidelines. The RMC's having valid consent of Maharashtra Pollution Control Board shall amend their consent in compliance with guideline within a year.
2. Operation of RMC plant shall be in day time only. However in notified MIDC area, notified industrial parks, outside corporation area timing are not applicable. The Day time shall mean from 6 a.m. to 10 p.m.
3. The industry strictly follows the Guidelines for Ready Mix Concrete Plant (RMC) for sitting criteria of RMC Plant in the State of Maharashtra as per notification dated 7/11/2016.

**SCHEDULE-III**  
**Details of Bank Guarantees:**

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C2E	10000/-	15 days from issuance of this Consent	For compliance of Consent to Establish condition.	continuous	30.06.2028

**BG Forfeiture History**

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

**BG Return details**

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

**SCHEDULE-IV**  
**General Conditions:**

- The Energy source for lighting purpose shall preferably be LED based
- The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
- Conditions for D.G. Set
  - Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - D.G. Set shall be operated only in case of power failure.
  - The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- The applicant shall maintain good housekeeping.
- The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.

6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website ([www.mpcb.gov.in](http://www.mpcb.gov.in)).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.

23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

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This certificate is digitally & electronically signed.

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**MAHARASHTRA POLLUTION CONTROL BOARD**

Phone : 4010437 / 4014701 / 4020781  
 Fax : 4024068 / 4023516  
 Website : <http://mpcb.mah.nic.in>  
 E-Mail : [ast@mpcb.gov.in](mailto:ast@mpcb.gov.in)



KALPATARU POINT, 3rd Floor,  
 Sion-Matunga Scheme Road  
 No.8, Opp. Sion Circle, Sion  
 (East) Mumbai-400 022.

No. MPCB/AS(T)/TB/B- 4453

Date : 15/11/2016.

**CIRCULAR**

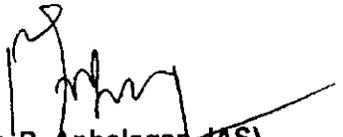
**Sub:** Implementation of Gazette Notification dtd. 07/11/2016 regarding 'Guidelines for Ready Mix Plant (RMC) for siting criteria of RMC Plant in the State of Maharashtra'.

**Ref.:** 1) RMC Gazette Notification dtd. 07/11/2016.

This has reference with Gazette Notification dtd. 07/11/2016 regarding 'Guidelines for Ready Mix Plant (RMC) for siting criteria of RMC Plant in the State of Maharashtra'. This Gazette Notification is uploaded on the website of MPCB and Govt. Printing Press.

The above notified guidelines are enforced for establishment and operation of Ready Mix Plant (RMC) in the State of Maharashtra.

All Regional Officers and Sub-Regional Officers are hereby directed to ensure implementation of the above referred Notified guidelines for establishment and operation of Ready Mix Plant (RMC) in the State of Maharashtra.

  
 (Dr. P. Anbalagan, IAS)  
 Member Secretary

**Copy to:**

- 1) A.S.(Tech.)/ P.S.O./ J.D.(APC)/ J.D.(WPC)/ R.O.(HQ), M.P.C. Board, Mumbai.
- 2) All ROs/ SROs

-You are all instructed to ensure effective implementation of the above referred Notified guidelines for establishment and operation of Ready Mix Plant in their jurisdiction.



# महाराष्ट्र शासन राजपत्र

## भाग चार-क

वर्ष २, अंक ३२]

गुरुवार ते बुधवार, नोव्हेंबर १०-१६, २०१६/कार्तिक १९-२५, शके १९३८

[पृष्ठे ९

[ किंमत : रुपये ६.०० ]

### प्राधिकृत प्रकाशन

महाराष्ट्र शासनाव्यतिरिक्त इतर वैधानिक प्राधिकार्यांनी तयार केलेले (भाग एक, एक-अ व एक-ल यांमध्ये प्रसिद्ध केलेले वैधानिक नियम व आदेश यांमधील इतर) वैधानिक नियम व आदेश ; यात भारत सरकार, उच्च न्यायालय, पोलीस आयुक्त, आयुक्त (राज्य उत्पादन शुल्क), जिल्हा दंडाधिकारी व निवडणूक आयोग, निवडणूक न्यायाधिकरण, निवडणूक निर्णय अधिकारी व निवडणूक आयोगाखालील इतर प्राधिकारी यांनी तयार केलेले वैधानिक नियम व आदेश यांचा समावेश होतो.

### नियंत्रक, शिधावाटप व संचालक, नागरी पुरवठा यांचे कार्यालय

रॉयल इन्शुरन्स इमारत, ५वा मजला, १४, जमशेटजी टाटा रोड, चर्चगेट,  
मुंबई ४०० ०२०, दिनांक २७ ऑक्टोबर २०१६.

- वाचा.— (१) क्रमांक निशि/केरो/२०१६/प्र.क्र.३४/सहा/जा. ४१६, दिनांक १४ ऑक्टोबर २०१६.  
(२) केंद्र शासनाचे दिनांक ३० जून २०१६ चे पत्र.  
(३) शासन पत्र क्रमांक रॉकेल. २०१५/प्र.क्र. २२६/नापु-२७, दिनांक ३० जुलै २०१६.  
(४) केंद्र शासनाचे दिनांक २९ ऑगस्ट २०१६ रोजीचे पत्र.  
(४) शासन पत्र क्रमांक रॉकेल. २०१५/प्र.क्र. २२६/नापु-२७, दिनांक ५ ऑक्टोबर २०१६.  
(५) दि केरोसीन (रेस्ट्रीक्शन ऑन युज अॅण्ड फिक्शेशन ऑफ सिलिंग प्राईस) ऑर्डर, १९९३.

### अधिसूचना

क्रमांक निशि/केरो/२०१६/प्र.क्र.३४/सहा/जा-४३६.— ज्याअर्थी, केंद्र शासनाने दिनांक १ जुलै २०१६ पासून पुढील सलग १० महिने प्रत्येक महिन्याच्या १ तारखेस अनुदानित केरोसीनचे किरकोळ विक्री दर प्रति लिटर २५ पैसे याप्रमाणे वाढ (मूल्यवर्धित कराव्यतिरिक्त) करून निश्चित करण्याबाबत दिनांक ३० जून २०१६ चे पत्रान्वये राज्य शासनास कळविले होते.

केंद्र शासनाच्या सदर पत्रानुसार दिनांक १ जुलै २०१६ पासून पुढील सलग १० महिने प्रत्येक महिन्याच्या १ तारखेस शिधावाटप क्षेत्रात केरोसीनच्या एक्स डेपो दरात प्रति लिटर २५ पैसे याप्रमाणे प्रति कि. लि. रुपये २५० (अधिक मूल्यवर्धित कर) इतकी वाढ करून अनुदानित केरोसीनचे किरकोळ विक्री दर निश्चित करण्याबाबतची कार्यवाही करण्याबाबत राज्य शासनाने संदर्भ क्रमांक ३ अन्वये कळविले होते.

तथापि, आता केंद्र शासनाने दिनांक १ सप्टेंबर २०१६ ते ३१ जानेवारी २०१७ या कालावधीत प्रत्येक महिन्याच्या प्रत्येक पंधरवाड्यानंतर (दर महिन्याच्या १ व १६ तारखेस) अनुदानित केरोसीनच्या किरकोळ विक्री दरात प्रति लिटर २५ पैसे (अधिक मूल्यवर्धित कर) इतकी तर दिनांक १ फेब्रुवारी २०१७ रोजी प्रति लिटर २३ पैसे (अधिक मूल्यवर्धित कर) इतकी वाढ करून अनुदानित केरोसीनचे किरकोळ विक्री दर निश्चित करण्याबाबत संदर्भ क्र. ४ चे पत्रान्वये राज्य शासनास कळविले आहे.

राज्य शासनाने केरोसीनचे सुधारित एक्स डेपो रेट विचारात घेऊन प्रत्येक महिन्याच्या १ व १६ तारखेस अनुदानित केरोसीनचे किरकोळ दर निश्चितीची पुढील कार्यवाही करण्याबाबत संदर्भ क्र. ५ अन्वये पत्र देऊन कळविले आहे.

त्याअर्था, वाचा क्रमांक ६ मध्ये नमूद आदेशान्वये मला प्रदान केलेल्या अधिकारानुसार मी, अविनाश सुभेदार, नियंत्रक, शिधावाटप व संचालक नागरी पुरवठा, मुंबई, मुंबई शहर शिधावाटप क्षेत्रातील (मुंबई शहर व मुंबई उपनगर) केरोसीनच्या घरगुती वापराचे घाऊक व किरकोळ विक्रीचे दर दिनांक १ नोव्हेंबर २०१६ पासून पुढील आदेश होईपर्यंत तात्काळ अंमलात आणणेकरिता पुढीलप्रमाणे अधिसूचित करीत आहे :-

अनुक्रमांक	बाब	सध्याचा दर (रुपये प्रति कि.लि.)	सुधारित दर (रुपये प्रति कि.लि.)
(१)	(२)	(३)	(४)
ए	एक्सडेपो दर (रुपये प्रति कि.लि.)	१४,८०४.००	१५,०५४.००
बी	व्हॅट @ ३ %	४४४.१२	४५१.६२
सी	घाऊक विक्रेत्यासाठी एकूण खरेदी किंमत (ए + बी)	१५,२४८.१२	१५,५०५.६२
डी	(i) घाऊक विक्रेत्याचे कमिशन	७१४.१८	७१४.१८
	(ii) तापमान बदलामुळे येणाऱ्या घटीच्या व हाताळणूक तुटीच्या प्रतिपूर्तीसाठी असाधारण भत्ता.	९९.००	९९.००
	(iii) वाहतूक खर्च	२८०.७९	२८०.७९
	(iv) पथकर (Toll Tax)	७०.००	७०.००
	(v) घाऊक वितरकांना पूर्णांकाचा लाभ	९.२१	१.९३
	(vi) एकूण किंमत वाढ [डी (i) + डी (ii) + डी (iii) + डी (iv) + डी (v)]	१,१७३.१८	१,१६५.९०
इ	एकूण किंमत वाढीवर, व्हॅट @ ३ % [डी (vi) च्या ३ %]	३५.२०	३४.९८
एफ	एकूण [सी + डी (vi) + इ] घाऊक विक्रीचा दर	१६,४५६.५०	१६,७०६.५०
एफ १	किरकोळ विक्रेत्यासाठी खरेदी किंमत	१६,४५६.५०** (किंमत रुपये)	१६,७०६.५०** (किंमत रुपये)
		१५,९७७.१८ + मूल्यवर्धित कर रुपये ४७९.३२)	१६,२१९.९० + मूल्यवर्धित कर रुपये ४८६.६०)
जी	किरकोळ विक्रेत्याचे कमिशन (तुटीच्या लाभांसह)	४५०.००	४५०.००
एच	किरकोळ विक्रेत्याचे कमिशन (तुटीच्या लाभांसह) वर ३ % व्हॅट [जी च्या ३ %]	१३.५०	१३.५०
आय	किरकोळ विक्री दर (रुपये प्रति किलो लिटर)	१६,९२००.००** (किंमत रुपये)	१७,१७६०.००** (किंमत रुपये)
		१६,४२७.१८ + मूल्यवर्धित कर रुपये ४९२.८२)	१६,६६९.९० + मूल्यवर्धित कर रुपये ५००.१०)
जे	किरकोळ विक्री दर (रुपये प्रति लिटर)	१६.९२	१७.१७

शासन परिपत्रक क्रमांक अन्न, नागरी पुरवठा व ग्राहक संरक्षण विभाग, क्रमांक केईआर-१३७६/३७६९/सतरा, दिनांक १७ डिसेंबर १९७६ नुसार पूर्णांकाचा लाभ एकाच पातळीवर (घाऊक वितरक) घाऊक दरामध्ये समाविष्ट करण्यात आला आहे.

अविनाश सुभेदार,  
 नियंत्रक,  
 शिधावाटप व संचालक, नागरी पुरवठा, मुंबई.

## महाराष्ट्र प्रदूषण नियंत्रण मंडळ, मुंबई

“ महाराष्ट्र राज्यातील रेडीमिक्स काँक्रीट (आरएमसी) प्रकल्पांकरिता मार्गदर्शक तत्वांची नियमावली ”

### अधिसूचना

क्र. मप्रनि/ सस(तां)/ तांशा/ ब-४३६३.—हवा (प्रदूषण प्रतिबंध व नियंत्रण) कायदा, १९८१ च्या कलम १७ उप कलम (१) आणि खंड (बी) व खंड (एच) आणि कलम ५४ मधील उप कलम (१) आणि उप कलम (२) मधील खंड (झेड) व जल (प्रदूषण प्रतिबंध आणि नियंत्रण) कायदा, १९७४ च्या कलम १७ उप कलम (१) मधील खंड (एन) व (ओ) अंतर्गत प्रदान करण्यात आलेल्या अधिकारांचा वापर करून राज्य सरकारने महाराष्ट्र प्रदूषण नियंत्रण मंडळासोबत सल्लामसलत करून महाराष्ट्र राज्यातील रेडी मिक्स काँक्रीट (आरएमसी) प्रकल्पांकरिता मार्गदर्शक तत्वांची एक नियमावली तयार केली आहे. त्यानुसार रेडी मिक्स काँक्रीट (आरएमसी) प्रकल्पांना पर्यावरणीय मानकांचे पालन करणे अनिवार्य करण्यात आले असून प्रदूषणास आळा घालण्याकरिता/तौन्नता कमी करण्याकरिता आणि जनतेच्या आरोग्याचे संरक्षण करण्यासाठी त्यांच्यावर अतिरिक्त नियंत्रणेही घालण्यात आली आहेत.

### व्याख्या :

१ रेडी मिक्स काँक्रीट (आरएमसी) : असे काँक्रीट जे कारखान्यात किंवा बॅचिंग प्लान्टमध्ये मागणीनुसार तयार केले जाते व नंतर ते ट्रान्झिट मिक्सर असलेल्या ट्रकमधून बांधकाम प्रकल्पावर पाठविण्यात येते.

२ व्यावसायिक प्रकल्प: बांधकामाकरिता रेडी मिक्स काँक्रीटची गरज असलेल्या ग्राहकांना पुरवठा करण्याच्या उद्देशाने स्थापन करण्यात आलेला रेडी मिक्स काँक्रीट (आरएमसी) प्रकल्प.

३ कॅप्टीव्ह प्लान्ट : एखाद्या समर्पित बांधकाम प्रकल्पास रेडी मिक्स काँक्रीट पुरवठा करण्याच्या एकमेव उद्देशाने प्रकल्प परिसरात स्थापन करण्यात आलेला रेडी मिक्स काँक्रीट (आरएमसी) प्रकल्प.

### अ. उपयोज्यता :

- १ महाराष्ट्र प्रदूषण नियंत्रण मंडळाच्या संमतीपत्र व्यवस्थापन कार्यप्रणालीनुसार रेडी मिक्स काँक्रीट (आरएमसी) प्रकल्पांना मंडळाचे संमतीपत्र आवश्यक आहे.
- २ परवानगी/ना हरकत प्रमाणपत्र संबंधित स्थानिक संस्थेद्वारा/नियोजन प्राधिकरणाद्वारे दिले जाते.

### ब. स्थान निश्चयनाबाबतचे निकष :

रेडी मिक्स काँक्रीट (आरएमसी) प्रकल्प उभारतांना खालील स्थाननिश्चयनाबाबतचे निकष ग्राह्य धरले जावेत.

- १ व्यावसायिक रेडी मिक्स काँक्रीट (आरएमसी) प्रकल्पाकरिता १००० किंवा त्याहून अधिक लोकसंख्या असलेल्या वस्तीपासून आणि प्रमुख रस्त्यापासून (जसे की - राष्ट्रीय/ राज्य महामार्ग, मोठे जिल्हा मार्ग, शहरातून जाणारे प्रमुख रस्ते) अंदाजे १०० मीटरचे अंतर संरक्षित क्षेत्र (buffer zone) म्हणून राखले जावे.
- २ विशिष्ट बांधकाम प्रकल्पाकरिता उभारण्यात आलेला कॅप्टीव्ह आरएमसी प्रकल्प हा बांधकाम प्रकल्प परिसरात असावा.
- ३ व्यावसायिक रेडी मिक्स काँक्रीट (आरएमसी) प्रकल्प शाळा, महाविद्यालये, रुग्णालये तसेच न्यायालय, इ.पासून किमान २०० मी.च्या अंतरामध्ये नसावेत.
- ४ म.प्र.नि.मंडळाकडून उद्योग स्थापन करण्याचे संमतीपत्र घेतांना प्रकल्प प्रवर्तकाने इतर वैधानिक परवाने जसे- डीसी नियम, इ. ची पूर्तता करणे आवश्यक आहे.

### क. पर्यावरणीय मुल्यांकन :

प्रकल्पाचे पर्यावरणीय मुल्यांकन करतांना खालील घटकांचा विचार व्हावा :-

- १ कच्च्या मालाची जसे की, वाळू, खडी, सिमेंट, फ्लाय अॅश व इतर मिश्रीत घटकांची साठवण क्षमता व व्यवस्था याबाबत उल्लेख असावा.
- २ प्रकल्पाच्या ठिकाणी उत्पादन प्रक्रिया, तसेच कच्चा माल हाताळणी यामधून उत्सर्जित होणाऱ्या धुलिकणांचे नियंत्रण करण्यासाठी योग्य ती यंत्रणा बसवितांना हवामानाचा विशेषतः वाऱ्याच्या दिशेचा अभ्यास करण्यात यावा.

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**ड. प्रदूषण नियंत्रण उपाययोजना****अ. हवा प्रदूषण नियंत्रण****I. अंतर्गत उपाययोजना :**

- १ साहित्याची हाताळणी तथा वहन करणाऱ्या सर्व जागा आच्छादित करण्यात याव्यात.
- २ धुळीवर नियंत्रण करण्यासाठी खालीलप्रमाणे उपाययोजना करण्यात याव्यात :-
  - प्रकल्पाच्या चारही बाजुस किमान २० फूट ऊंचीचे किंवा ज्या ठिकाणाहून साहित्याच्या हाताळणमुळे हवा प्रदूषण उत्सर्जन होणार आहे, त्या ठिकाणापेक्षा ५ फूट ऊंच, यापैकी जे जास्त ऊंचीचे असेल, असे योग्य त्या साहित्याचे कुंपण घालण्यात यावे. आवश्यकता भासल्यास सदर कुंपणाची ऊंची नेटलॉनच्या कापडाने वाढवावी.
  - रेडी मिक्स काँक्रीट (आरएमसी) प्रकल्प परिसरात कुंपणालगत पाणी फवारणी/तसेच रासायनिक धुलिकण स्थिरीकरण यंत्रणा उभारण्यात यावी.
  - रेडी मिक्स काँक्रीट (आरएमसी) प्रकल्पाच्या परिसरात कुंपणाच्या बाजुने किमान ५ मीटर पट्ट्यामध्ये वृक्षरोपण करण्यात यावे. यासाठी २० मीटर ऊंचीपर्यंत झाडांच्या पानांचे आच्छादन होईल, अशा वृक्षांची लागवड करण्यात यावी.
- ३ प्रकल्पाचा आंतरभाग सिमेंट काँक्रीट किंवा डांबराने आच्छादित असावा.
- ४ प्रकल्पाच्या आंतर भागात जमा झालेली धूळ (कोरडी/ओली) औद्योगिक व्हॅक्युम क्लिनरच्या साहाय्याने नियमितपणे साफ करावी.
- ५ ट्रान्झिट मिक्सर असलेल्या ट्रकची चाके धुण्याकरिता व्दिस्तरीय स्वरूपाची म्हणजे प्रकल्पाचे प्रवेशद्वार व बाहेर जाणाऱ्या मार्गावर व्यवस्था करण्यात यावी.

**II. कच्च्या मालाची हाताळणी आणि साठवण:**

- १ सिमेंट व प्लाया अॅश यांची साठवणूक करण्याकरिता उभारण्यात आलेल्या कोठारांना (सायलोज) योग्य त्या क्षमतेची धुलिकण जमा करणारी यंत्रणा जसे की-मल्टी सायक्लोनसह बॅग हाऊस यंत्रणा बसविण्यात यावी.
- २ खडी, वाळू, सिमेंट व प्लाया अॅश यांची हाताळणी बंदिस्त यांत्रिक प्रणालीमार्फत करावी.
- ३ मनुष्यबळामार्फत करण्यात येणारी कार्ये बंदिस्त छताखाली अनुज्ञेय असतील. तसेच त्या ठिकाणी मालाची हाताळणी करण्याच्या जागेवर धुळ नियंत्रण यंत्रणा व छतावर दुय्यम धुलिकण नियंत्रण यंत्रणा असावी.
- ४ वाळू आणि खडीचे वहन करणारे पट्टे पत्र्यांनी बंदिस्त असावेत. तसेच सर्व ट्रान्सफर पॉईंटवर दुय्यम उत्सर्ग टाळण्याकरिता धुलिकण नियंत्रण यंत्रणा बसविण्यात यावी.
- ५ सिमेंट, खडी आणि वाळू यांचे मिश्रण करणाऱ्या विभागातील धुळीचे नियंत्रण करण्यासाठी योग्य त्या क्षमतेची मल्टी सायक्लोनसह बॅग हाऊस असलेली धुळ जमा करणारी यंत्रणा असावी.
- ६ वाळू आणि खडी यांची साठवणूक केलेल्या ठिकाणी छतावर पाणी फवारणी यंत्रणा असावी.
- ७ रेडीमिक्स काँक्रीट उत्पादन प्रक्रिया व हवा प्रदूषण नियंत्रण यंत्रणा एकमेकांशी संलग्न असावेत.
- ८ विद्युत पुरवठा करणाऱ्या प्रयायी प्रणालीतून उत्पादन प्रक्रिया व वायू प्रदूषण नियंत्रण यंत्रणा यांना प्रामुख्याने विद्युत पुरवठा करण्यात यावा.

**III. वातावरणातील हवेची गुणवत्ता खालील दिलेल्या मानकांच्या मर्यादेत राखण्यासाठी प्रकल्पधारकाने प्रकल्पाच्या कुंपणाजवळ नियमितपणे मोजण्यात यावी. (सरासरी २४ तास)**

धुलिकण PM <sub>10</sub>	पेक्षा जास्त नसावे	१०० µg/m <sup>3</sup>
धुलिकण PM <sub>2.5</sub>	पेक्षा जास्त नसावे	६० µg/m <sup>3</sup>

१. कर्मशिअल (व्यावसायिक) रेडमिक्स काँक्रीट प्लान्ट धारकांनी त्यांच्या हद्दीमध्ये सभोवतालच्या हवेच्या गुणवत्तेचे सतत मोजमाप करणारी यंत्रणा बसवावी(CAAQM)लावावे.
२. कॅप्टिव रेडमिक्स काँक्रीट प्लान्टधारकांनी आठवड्यातून दोन वेळा २४ तासांचे सभोवतालच्या हवेच्या गुणवत्तेचे मोजमाप (AAQM) करावे.

**ब. जल प्रदूषण नियंत्रण परिमाणे :**

१. बॅचिंग प्लान्ट वॉशिंग, ट्रान्झिट मिक्सचर वॉशिंग. व्हेईकल टायर वॉशिंग आणि फ्लोअर वॉशिंग यातून निर्माण झालेले सांडपाणी योग्य अशा ड्रेनेज सिस्टीममधून जमा केले जावे. त्यावर विल्हेवाटीसाठी खालील दिलेल्या मानकांप्रमाणे पूर्तता करू शकेल, अशा सर्वकष सांडपाणी प्रक्रिया संयंत्रणेत प्रक्रिया केली जावी.

अ.क्र. (१)	मानके (२)	परिमाण (३)	मर्यादा (४)
१	सामू (pH)		५.५ ते ९.०
२	तेल आणि वंगण	पेक्षा जास्त नसावा	१० मि.ग्रॅ./ लि.
३	तरंगणारे घन कण	पेक्षा जास्त नसावा	१०० मि.ग्रॅ./ लि.
४	बीओडी ३ दिवस	पेक्षा जास्त नसावा	३० मि.ग्रॅ./ लि.
५	सीओडी	पेक्षा जास्त नसावा	१५० मि.ग्रॅ./ लि.
६	टीडीएस	पेक्षा जास्त नसावा	२१०० मि.ग्रॅ./ लि.

२. प्रक्रिया केलेले सांडपाणी फक्त प्रकल्पातील प्रक्रियेमध्ये, वॉटर स्पिकरलिंग सिस्टीममध्ये किंवा बागकाम / वृक्षरोपणासाठी वापरण्यात यावे. प्रकल्पातून सांडपाणी कोठेही बाहेर सोडण्यात येऊ नये.

**क. ध्वनी प्रदूषण नियंत्रणाबाबतच्या उपाययोजना :**

रेडीमिक्स प्लांट प्रकल्पधारकाने प्रकल्पाच्या परिसरामध्ये ध्वनी प्रदूषण नियंत्रणामध्ये ठेवण्यासाठी ध्वनी (नियमन व नियंत्रण) नियम, २००० मधील तरतुदीनुसार उपाययोजना कराव्यात.

**ड. घनकचऱ्यावरील प्रक्रिया आणि विल्हेवाट :**

ट्रान्झिट मिक्स्चर वॉशिंगमधून तयार झालेला घनकचरा आरएमसी प्रकल्पातून तयार झालेल्या टाकाऊ पदार्थ (कचरा/ गाळ) यांचा रिकव्हरी युनिट/ रिक्लेमिंग सिस्टीच्या माध्यमातून पुनर्वापर करण्यात यावा किंवा त्यांची स्थानिक प्रशासनाने बांधकामातून तयार झालेल्या कचऱ्याकरिता नेमून दिलेल्या जागी विल्हेवाट लावण्यात यावी.

**ई. म.प्र.नि.मंडळाने संमतीपत्रामध्ये खालील अटींचा समावेश करावा :**

१. प्रकल्पप्रवर्तकाने प्रकल्पातून निर्माण होणाऱ्या सांडपाण्यावर प्रक्रिया करण्याकरिता आवश्यक क्षमतेची सयंत्रणा व विल्हेवाट सुविधा पुरवाव्यात. तसेच जल (प्रदूषण प्रतिबंध व नियंत्रण) कायदा, १९७४ अंतर्गत तरतुदींचे पालन करावे.
२. प्रकल्पप्रवर्तकाने वायुउत्सर्जनाच्या स्रोताजवळ पुरेशा स्वरूपाची हवा प्रदूषण नियंत्रण सयंत्रणा बसविणे, तसेच हवा (प्रदूषण प्रतिबंध व नियंत्रण) कायदा, १९८१ अंतर्गत तरतुदींचे पालन करावे.
३. सांडपाणी व उत्सर्जित हवा यातील प्रदुषके प्रमाणापेक्षा जास्त उत्सर्जन झाल्यामुळे सभोवतालच्या कोणत्याही पर्यावरणाचा न्हास झाल्यास व संमतीपत्रातील अटींचे उल्लंघन झाल्यास त्यावरील उपाय व पुनर्स्थापना करण्याची जबाबदारी पूर्णतः प्रकल्पप्रवर्तकाची असेल.

**संकीर्ण :**

१. अस्तित्वातील आरएमसी प्रकल्प, जे नियमांचे पालन करत नाहीत व जे जुन्या पद्धती (Star Type) ने उभारण्यात आलेले आहेत, अशा प्रकल्पधारकांनी आपले आरएमसी प्रकल्प एक वर्षाच्या आत मोडीत काढावे. तसेच अस्तित्वात असणारी इतर आरएमसी प्लांट धारकांनी उपरोक्त मार्गदर्शक तत्वांची अंमलबजावणी एका वर्षाच्या कालावधीमध्ये करावी. ज्या आरएमसी प्लांटधारकांकडे म.प्र.नि.मंडळाचे वैध संमतीपत्र आहे, त्यांचे संमतीपत्र एक वर्षाच्या आत उपरोक्त मार्गदर्शक तत्त्वानुसार सुधारित करून घ्यावे.
२. आरएमसी प्लांट फक्त दिवसा चालविण्यात यावेत. दिवसाची वेळ सकाळी ०६:०० ते रात्री १०:०० अशी विचारात घेण्यात यावी. अधिसूचित औद्योगिक क्षेत्र आणि स्थानिक स्वराज्य संस्थेच्या बाहेरील आरएमसी प्लांट यांना सदरची अट बंधनकारक नाही.
३. आरएमसी / बॅचिंग प्रकल्पाकरिता म.प्र.नि.मंडळ अधिक कडक निकष लागू करू शकते.
४. स्थानिक स्वराज्य संस्था व विशेष नियोजन प्राधिकरण आरएमसी प्लांट धारकांच्या समुहासाठी स्थान निश्चित करू शकतात. सदर अधिसूचना मा.अध्यक्ष, म.प्र.नि.मंडळ, मुंबई यांच्या मान्यतेने निर्गमित करण्यात येत आहे.

डॉ. पी. अन्बलगन, भा.प्र.से.  
सदस्य सचिव

दिनांक ७ नोव्हेंबर २०१६.

**MAHARASHTRA POLLUTION CONTROL BOARD, MUMBAI**

**The Guidelines for Ready Mix Concrete Plant (RMC) for sitting criteria of RMC Plant in the State of Maharashtra**

**NOTIFICATION**

No. MPCB/AS(T)/TB/B-4363.—In exercise of the powers conferred under sub-section (1) of section 54 read with clause (z) of sub-section (2) of the said section and sub-section (1) Sub clause (b) & (h) of section 17 of the Air (Prevention & Control of Pollution) Act, 1981 & Sub Section (1), Sub Clause (n) and (o) of 17 of the Water (Prevention & Control of Pollution) Act, 1974, the State Govt. after consultation with the Maharashtra Pollution Control Board hereby notifies the Guidelines for Ready Mix Concrete Plant (RMC) for sitting criteria of RMC's in the state of Maharashtra, the Environmental norms to be imposed on RMCs for additional control measures to be imposed to abate/mitigate pollution, to protect public health in the surrounding areas.

**DEFINITION :**

- (i) **Ready Mix Concrete (RMC) :** Ready-mix concrete is concrete that is manufactured in a factory or batching plant, according to a set recipe, and then delivered to a work site, by truck mounted in-transit mixers.
- (ii) **Commercial Plant :** A concrete batching plant set up for the purpose of supply of RMC to customers who require this for their construction.
- (iii) **Captive Plant :** A Concrete Batching Plant which has been set up by RMC manufacturer or contractor or any other for the sole purpose to supply RMC to a dedicated project site.

**A. APPLICABILITY -**

- (i) The RMC Plants are covered under the consent management regime of the Maharashtra Pollution Control Board.
- (ii) The permissions / grant of NOC shall be issued by the concerned local body/appropriate planning authority.

**B. SITTING CRITERIA-**

The following sitting criteria shall be considered for establishment of RMC Plant.

1. For commercial plant a buffer zone of approximately 100 m distance from human habitation of 1000 souls or more and major road (National/ State Highway, MDRs, main roads in city areas) shall be maintained.
2. For captive plant for the specific project, the location of RMC can be inside the project premises.
3. Commercial RMC plant should not be located within 200 m from schools, colleges, hospitals and courts.
4. The project proponent should comply with other locational statutory requirements in force such as DC Rules etc., while obtaining Consent to Establish from the Maharashtra Pollution Control Board.

**C. ENVIRONMENTAL ASSESSMENT :**

The following factors shall be taken into consideration for environmental assessment.

- (i) The Material handled viz. sand, aggregates, fly ash, cement and additives and their Storage arrangements along with capacity shall be specified.
- (ii) To carry out meteorological study specifically wind directions and accordingly prepare plan to control of fugitive emissions / dust particles and suppression system.

**D. Pollution control measures:****(a) Air Pollution Control :****(i) In-house measures ;**

1. All material transfer points should be covered.
2. The dust containment system shall be provided incorporating either of the following
  - Barricading all around the periphery of the plot boundary with height of minimum 20 feet or 5 feet above free fall air emission area, whichever is higher with appropriate material. Same may extend above with netlon clothing whenever required.
  - Water sprinkling/Chemical dust stabilizing agent spraying system along the periphery inside the premises of RMC.
  - Tree plantation along the periphery inside boundary of the RMC premises having minimum width of 5 meters, on all sides. The foliage of the trees shall adequately cover area up to about 20m height.
3. Internal work area shall be, cement concreted/Asphalted.
4. Daily cleaning / Removal of dust accumulation inside the plant (dry/wet) shall be carry out, with industrial vacuum cleaner.
5. Two level tyre washing facility shall be provided at entry and exit points, for transit mixture vehicle.

**(ii) Raw material storage & handling ;**

1. Storage silos of cement & fly-ash shall be equipped with adequate capacity of dust Collection system such as multi- cyclone followed by bag house assembly.
2. Handling of Cement, sand, fly ash and aggregates shall be carried out with mechanical closed system only.
3. Manual operations shall be permitted only in a closed shed, equipped with dust control system at the loading point as well as roof top secondary dust control system.
4. All Conveyor belts of Sand, aggregate shall be covered with tin sheets and at transfer points dust collection system to be installed to avoid secondary fugitive emissions.
5. Mixing section of cement, aggregate & sand shall be equipped with adequate capacity dust collection system, such as multi-cyclone followed by bag house, so as to limit dust emissions.
6. Storage area of sand & aggregate shall be equipped with roof top water sprinkler system.
7. The operation of the plant shall be interlocked with air pollution control devices.
8. Alternative power supply system, should cover both the production and Air pollution control system.

(iii) The unit shall monitor ambient air quality at the plot boundary and meet the following ambient air quality standards (24 hours Average)

Particulate Matter PM 10	Not to Exceed	100	$\mu\text{g}/\text{m}^3$
Particulate Matter PM 2.5	Not to Exceed	60	$\mu\text{g}/\text{m}^3$

- (a) Commercial plants shall install continuous ambient air quality monitoring station (CAAQMS) within the premises.
- (b) Captive plant shall carry out ambient air quality monitoring twice in a week for 24 hours.

(b) **Water pollution control measures;**

- (I) The waste water generated from the sources like Batching Plant washing, Transit Mixer washing, Vehicle tyre washing and floor washing area shall be collected through well designed drainage system in a collection tank and the same shall be treated by providing comprehensive treatment system as is warranted to meet the disposal standards mentioned below.

**Standards of the treated effluent Quality**

Sr. No. (1)	Parameter (2)	Concentration (3)	Limits (4)
1	pH	Between	5.5 to 9.0
2	Oil & Grease	Not to exceed	10 mg/l
3	Suspended Solids	Not to exceed	100 mg/l.
4	BOD-3 days	Not to exceed	30 mg/l.
5	COD	Not to exceed	150 mg/l.
6	TDS	Not to exceed	2100 mg/l

- (II) The treated effluent shall be reused in the process, water sprinkling system or gardening / plantation only. There should not any discharge of effluent from the plant.

(c) **Noise pollution Control Measures :**

Ready mix concrete industry shall comply with the provisions under the Noise pollution (Regulation and Control) Rule 2000, to control Noise Pollution.

(d) **Solid waste treatment and disposal ;**

Solid waste from transit mixture washing, muck (debris/sludge) generated from RMC shall either be reused through recovery unit/ Reclaiming system OR disposed off at a designated approved site by local body, for debris / construction waste.

**E. The following conditions shall be incorporated in the consent :**

- The authority shall provide adequate water treatment and disposal facility for generated effluent from their activity .They shall comply with provisions under the Water (Prevention and Control of Pollution) Act, 1974.
- The authority shall provide adequate Air pollution control arrangement at the source. They shall comply with the provisions under the Air (Prevention and Control of Pollution) Act, 1981 and conditions prescribed.
- The remediation and restoration measure shall be taken by the project proponent in case of any environmental pollution in the surrounding area due to emission/effluent in excess of the standards being discharged/emitted in to the environment and violation of consent conditions and thereby causing environmental pollution.

**Miscellaneous :**

- The RMC plants where the norms are not followed and the technology is old (Star type) shall be discarded within 1 year. Existing RMC plant shall implement the suggested guidelines within a year. The renewal of Maharashtra Pollution Control Board's consent shall be considered only after implementation of new guidelines. The RMC's having valid consent of Maharashtra Pollution Control Board shall amend their consent in compliance with guideline within a year.

2. Operation of RMC plant shall be in day time only. However in notified MIDC area, notified industrial parks, outside corporation area timing are not applicable. The Day time shall mean from 6 a.m. to 10 p.m.
  3. The Maharashtra Pollution Control Board may make the standards stringent for the RMC / batching plants.
  4. Urban local bodies/ special planning authority can locate all such RMC plants in cluster.
- This notification is issued with the approval of Hon'ble Chairman of the Board.

dated 7th November 2016.

DR. P. ANBALAGAN,  
IAS, Member Secretary.

75

Annexure - 'c'

**Fw: Subject : Serious environmental pollution and non-compliance environmental rules by M/s Shivsiddhi Redimix Concrete, Gat No. 2128, A/p. Yelavi, Tal. Tasgaon, Dist. Sangli - 416 416**

Sangli Collector <Collector.Sangli@maharashtra.gov.in>

Mon 10/30/2023 3:24 PM

To:SRO Sangli <srosangli@mpcb.gov.in>

📎 5 attachments (810 KB)

IMG-20231008-WA0002.jpg; IMG-20231008-WA0006.jpg; IMG-20231008-WA0001.jpg; IMG-20231008-WA0004.jpg; IMG-20231008-WA0005.jpg;

With Regards,

**Collector Office Sangli  
02332602001**

---

**From:** Santosh Kadam <santoshk2910@gmail.com>

**Sent:** 30 October 2023 14:33

**To:** ms@mpcb.gov; Sangli Collector; महाराष्ट्र प्रदूषण नियंत्रण मंडळ कोल्हापूर; SRO Sangli

**Subject:** Subject : Serious environmental pollution and non-compliance environmental rules by M/s Shivsiddhi Redimix Concrete, Gat No. 2128, A/p. Yelavi, Tal. Tasgaon, Dist. Sangli - 416 416

Respected Sir,

A. That the RMC plant of M/s. Shivsiddhi Redimix Concrete, Gat No. 2128, A/p. Yelavi, Tal. Tasgaon, Dist. Sangli - 416 416 is running illegally, without consent to operate and creating serious air pollution, environmental pollution, degradation of agricultural crops and land nearby areas.

B. That already filed a complaint dated 14.09.2023 to Collector of Sangli District, Sangli and RO MPCB Kolhapur and SRO MPCB Sangli but inspite of that till date no action has been initiated by the Collector Office and MPCB Office. Further SRO Sangli is well aware that said RMC Plant is running and operating.

C. That the M/s. Shivsiddhi Redimix Concrete is running very close to the National Highway, the exact distance is around only 80 meter from road, due to that lot of dust particles are spread over the road which causes serious disturbance while driving on the road, for that already several complaints are filed but till date no action has been initiated.

D. That Maharashtra Pollution Control Board (MPCB) has issued the consent to establish of M/s Shivsiddhi Redimix Concrete, Gat No. 2128, A/p. Yelavi, Tal. Tasgaon, Dist. Sangli - 416 416 under section 25 of Water Act, and Section 21 of Air Act on dated 28.04.2023, but without taking consent to operate from MPCB said RMC Plant is running and operating and creating serious non-compliances and violation of various environmental rules.

E. That, M/s Shivsiddhi Redimix Concrete plant has not provided following aspects :

i. Water sprinkling arrangement at the vent (7m. height).

- ii. Metalled/ hard roads within the premises.
- iii. Wind breaking wall.
- iv. Closed covering to all conveyer belts.
- v. Water flogging system to end of conveyer belts.
- vi. Fully closed covering to crusher jaw.
- vii. Screening sections.
- viii. Not developed green belt.
- ix. Dust collector and scrubbing system.
- x. Dust containment cum suppression system.
- xi. The entire RMC plant is not enclosed.
- xii. Plant failed to provide covering at all the emission generating points

F. That M/s. Narsinha Stone Crusher & Crush Sand has violated various consent conditions stipulated under Consent issued by MPCB and inspite of various complaints from nearby farmers and villagers.

G. That as per the point no. 32 of Consent to Establish dated 28.04.2023 issued by the MPCB it is stated that, "The industry authority shall apply for Consent to 1st Operate before starting the commercial manufacturing. Industry authority shall not start the commercial manufacturing prior to obtain Consent to Operate from Maharashtra Pollution Control Board." Inspite of that said RMC unit is running and operating illegally with due collusion with government authority and MPCB. Hence this is clear breach of said consent to establish issued by the MPCB.

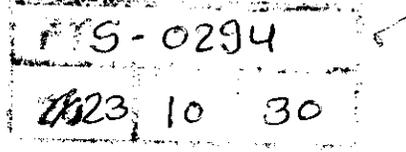
H. That, the entire fine dust generated from said RMC plant is spreading over the road, agricultural land, crops, and there are various wells and artificial water bodies are contaminated, animals are facing serious health issues and senior citizens and children's are having various health issues huge the heavy fine dust generated from said RMC plant.

I. That, we are requesting you kindly immediately stopped entire activities of M/s Shivsiddhi Redimix Concrete, Gat No. 2128, A/p. Yelavi, Tal. Tasgaon, Dist. Sangli - 416 416 and revoke the consent to establish dated 28.04.2023 granted by the MPCB immediately, otherwise I will file a case against you and other necessary parties in National Green Tribunal from said serious environmental pollution and degradation.

Note: Photos showing that the M/s. Shivsiddhi Redimix Concrete is running and operating illegally.

Thanks and Regards,

Santosh Kadam,  
M: 7499213737



Date : 30.10.2023

1. **Member Secretary,**  
**Maharashtra Pollution Control Board**  
 Kalpataru Point, 2<sup>nd</sup> - 4<sup>th</sup> Floor,  
 Opp. Cine Planet Cinema,  
 Near Sion Circle, Sion (E), MUMBAI-400 022  
 Email id - [ms@mpcb.gov.in](mailto:ms@mpcb.gov.in)
2. **The Collector of Sangli District,**  
 Vijay Nagar, Sangli 416 416  
 Email id - [collector.sangli@maharashtra.gov.in](mailto:collector.sangli@maharashtra.gov.in)
3. **Maharashtra Pollution Control Board,**  
**Regional Office,**  
 Udyog Bhavan, KOLHAPUR - 416003  
 Maharashtra, India  
 Email id - [rokolhapur@mpcb.gov.in](mailto:rokolhapur@mpcb.gov.in)
- ✓4. **Maharashtra Pollution Control Board,**  
**Sub Regional Office,**  
 Sangli Division, Near Guest House,  
 Vishrambag, SANGLI - 416 416 Maharashtra, India  
 Email id - [srosangli@mpcb.gov.in](mailto:srosangli@mpcb.gov.in)

Subject : Serious environmental pollution and non-compliance environmental rules by M/s Shivsiddhi Redimix Concrete, Gat No. 2128, A/p. Yelavi, Tal. Tasgaon, Dist. Sangli - 416 416

Complainant : Mr. Santosh Kadam, residing at 1174/B, Gaonbhag, Haripur Road, Sangli 416 416, Mobile - .

Respected Sir,

- A. That the RMC plant of M/s. Shivsiddhi Redimix Concrete, Gat No. 2128, A/p. Yelavi, Tal. Tasgaon, Dist. Sangli - 416 416 is running illegally, without consent to operate and creating serious air pollution,

FO(k)  
 Verify & put up -  
 AS  
 30/10/23

environmental pollution, degradation of agricultural crops and land nearby areas.

- B. That already filed a complaint dated 14.09.2023 to Collector of Sangli District, Sangli and RO MPCB Kolhapur and SRO MPCB Sangli but inspite of that till date no action has been initiated by the Collector Office and MPCB Office. Further SRO Sangli is well aware that said RMC Plant is running and operating.
- C. That the M/s. Shivsiddhi Redimix Concrete is running very close to the National Highway, the exact distance is around only 80 meter from road, due to that lot of dust particles are spread over the road which causes serious disturbance while driving on the road, for that already several complaints are filed but till date no action has been initiated.
- D. That Maharashtra Pollution Control Board (MPCB) has issued the consent to establish of M/s Shivsiddhi Redimix Concrete, Gat No. 2128, A/p. Yelavi, Tal. Tasgaon, Dist. Sangli - 416 416 under section 25 of Water Act, and Section 21 of Air Act on dated 28.04.2023, but without taking consent to operate from MPCB said RMC Plant is running and operating and creating serious non-compliances and violation of various environmental rules.
- E. That, M/s Shivsiddhi Redimix Concrete plant **has not provided** following aspects :
- i. Water sprinkling arrangement at the vent (7m. height).
  - ii. Metalled/ hard roads within the premises.
  - iii. Wind breaking wall.
  - iv. Closed covering to all conveyer belts.

- v. Water flogging system to end of conveyer belts.
- vi. Fully closed covering to crusher jaw.
- vii. Screening sections.
- viii. Not developed green belt.
- ix. Dust collector and scrubbing system.
- x. Dust containment cum suppression system.
- xi. The entire RMC plant is not enclosed.
- xii. Plant failed to provide covering at all the emission generating points

F. That M/s. Narsinha Stone Crusher & Crush Sand has violated various consent conditions stipulated under Consent issued by MPCB and inspite of various complaints from nearby farmers and villagers.

G. That as per the point no. 32 of Consent to Establish dated 28.04.2023 issued by the MPCB it is stated that, "*The industry authority shall apply for Consent to 1st Operate before starting the commercial manufacturing. Industry authority shall not start the commercial manufacturing prior to obtain Consent to Operate from Maharashtra Pollution Control Board.*" In spite of that said RMC unit is running and operating illegally with due collusion with government authority and MPCB. Hence this is clear breach of said consent to establish issued by the MPCB.

H. That, the entire fine dust generated from said RMC plant is spreading over the road, agricultural land, crops, and there are various wells and artificial water bodies are contaminated, animals are facing serious health issues and senior citizens and children's are having various health issues huge the heavy fine dust generated from said RMC plant.

- I. That, we are requesting you kindly immediately stopped entire activities of M/s Shivsiddhi Redimix Concrete, Gat No. 2128, A/p. Yelavi, Tal. Tasgaon, Dist. Sangli - 416 416 and revoke the consent to establish dated 28.04.2023 granted by the MPCB immediately, otherwise I will file a case against you and other necessary parties in National Green Tribunal from said serious environmental pollution and degradation.



Complainant

Mr. Santosh Kadam

Note: Photos showing that the M/s. Shivsiddhi Redimix Concrete is running and operating illegally.

# MAHARASHTRA POLLUTION CONTROL BOARD

Sub Regional Office, Sangli

Tel. No. (0233) 2672032,  
2675932  
Fax No. (0233) 2672032  
E-mail: srosangli@mpcb.gov.in



Udyog Bhavan,  
Behind Tata Petrol Pump,  
Vishrambag, Sangli - 416 415.

## JOINT VISIT REPORT

Sr. No.	Points / Conditions	Status observed during the visit (Actual status)
1	Name and address of the unit	M/S. Shiyasiddhi RMC Plant, Sangli - Palus Road, Tal. Tasgaon, Dist. Sangli.
2	Date of Visit	26/10/2023
3	Reason of visit	Consent application & Complaint
4	Consent Status	Consent to Establish obtain.
5	Product details	Ready Mix Concrete
6	Visited by	Dr G. D. Khadkikar, F.O.
7	Unit representative and contact number	Mr Vijay Bondre, Manager
8	Water Pollution Control Status	-
	Domestic effluent	o.s.c.m.p
	Industrial effluent	Nil
9	Air Pollution Control status -	
	<u>a) Stone Crusher</u>	-
a	Sprinkling arrangement at	
	Jaw crusher	NA
	conveyor belt	Trolley provided.
	within premises	NO
	Entry & Exit point of plant	-
b	Construction of Metallic roads within premises	- Asphalt type internal road.

*(Signature)*

c	Wind breaking wall	NA
d	Cover to conveyor belt	Trolley Provided.
e	Cover to Vibrating screen	NA
f	The green belt along the periphery of the plot	Yes, provided.

Sr. No	Present Compliance Status of Stone Crusher Unit (Marks)				Marking Methodology Goods > 7 Marks Average- 5-7 Marks Bad- 2-5 Marks Worst- < 2 Marks
1	Sr No	Provision	Y/N	Marks	
	1.	Vibrating Screen cover provided		1	
	2.	Conveyer belt covered		1	
	3.	Provided water sprinkling arrangement at jaw crusher, conveyer belt and within premises.	NA	5	Not applicable
	4.	Provided tin metal sheets along the periphery of crusher which acts as wind Breaking wall.		1	
	5.	Metallic Road		1	
	6.	Green Belt		1	

Total Marks based on visit =         

- During visit manufacturing activity found in progress.
  - Representative informed that since last 06 months started the commercial manufacturing.
  - Fugitive emission observed during unloading of raw material.
  - Tree plantation - good.
  - Record Keeping - average.
  - Industry has obtained consent to Establish. Found carried out production which is violation of Consent condition.
  - Barricading provided around the RMC and N.H.
  - Distance between National Highway and actual RMC machine is approx. 60 to 70 mtrs.
- Remarks - To submit justification on above points.

*(Vijay Soodra)*  
Manager

*(Dr. G.D. Khadkhar)*  
Field Officer

**MAHARASHTRA POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE, KOLHAPUR.**

Tel. No. (0231) 2652952,  
 2660448  
 Fax No. (0231) 2652952  
 E-mail:  
 rokolhapur@mpcb.gov.in



Udyog Bhavan,  
 Near Collector Office,  
 Kolhapur - 416 003.  
 Website: <http://mpcb.mah.nic.in>

"Your Service is Our Duty"

No. MPCB/RO/KOP/PD/ 2401190002

Date: 13/01/2024.

To,  
 M/s. Shivsiddhi RMC Plant,  
 Gat No. 2128, A/p:- Yelavi, Sangli -Palus Road  
 Tal :- Tasgaon, Dist:- Sangli.

**Sub:** Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and/or under section 31A of Air (Prevention & Control of Pollution) Act, 1981.

**Ref:** 1. Consent to Establish granted by the board on 28/04/2023.  
 2. Complaint received from Shri. Santosh Kadam regarding serious non compliances of the Ready-Mix Plant.  
 3. Visit of official of the Board to your unit on 26/10/2023.

**WHEREAS**, it is obligatory on your part to obtain Consent to Establish and Consent to Operate from the Maharashtra Pollution Control Board under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 & Authorization under the provisions of the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016. It is also obligatory on your part to provide adequate pollution control devices.

**AND WHEREAS**, during regular inspection carried out by of the Official/s of MPCB on 26/10/2023 it was observed that: -

- 1). During Inspection it was observed that, commercial manufacturing was found in operation and engaged in Ready Mix Concrete activity.
- 2). You have provided water sprinklers arrangements within factory premises, however same is inadequate needs to be upgrade.
- 3). You have not provided pukka or Metalled Road within a premise. Asphalt type road is provided which causes fugitive air pollution during the transportation of loaded / uploaded vehicles.
- 4). You have started commercial manufacturing since last 6 months without obtaining prior Consent to operate from M.P.C. board.
- 5). During visit it is observed that, fugitive emission was observed during unloading of raw material, transportation of vehicles.

*[Handwritten Signature]*

- 6). During visit it is observed that, distance between National highway and actual RMC Plant (machine) is approx. 70.0 mtrs, which is a violation of Consent to Establish condition of distance criteria.
- 7). During visit it is observed that, Green belt is partially developed.
- 8). You have not submitted the imposed Bank Guarantee of Rs. 10,000/- till date.
- 9). Your unit is in operation since last 6 months as per informed by the authorized representative without obtaining prior Consent to Operate. Also, violating consent conditions and Guidelines for the RMC Plant in the State of Maharashtra as per notification dated 7/11/2016, also refusal of Consent to Operate was issued on 27/12/2023.
- 10). The complainant has filed an Original Application No. 223/2023 against the your Ready Mix Concrete Plant before the Hon'ble NGT (WZ), Pune.

**AND WHEREAS** it has been observed that you are operating your manufacturing activities without obtaining consent to operate from the Board and failed to provide adequate pollution control devices, thereby discharging untreated effluent into the environment and thereby causing water / Air pollution into the environment, affecting health of citizens.

**NOW THEREFORE**, in view of the above non-compliance, you are hereby directed to show cause as to:

- a) Why your industrial activities shall not be closed down forthwith?
- b) Why the competent Authorities shall not be directed to disconnect water / electricity supply to your unit?

You are hereby given an opportunity to respond within 15 days from issuance of these directions, failing which, MPCB will initiate legal action against your unit without giving any further notice in accordance with the provisions of the Water (prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, which please note.



(J.S. Salunkhe)  
Regional Officer,  
M.P.C.B. Kolhapur

**Copy submitted for information to:** The Member Secretary, MPCB, Mumbai

**Copy f.w. cs.to:-** Joint Director (A.P.C.) M.P.C.Board Mumbai./Law Officer (P & L Division), MPCB, Mumbai

**Copy to:** The Sub Regional Officer, MPCB Sangli - He is directed to take follow up and ensure the compliance of the aforesaid directions

**SHIVSIDDHI REDIMIX CONCRETE**

GAT NO. 2128 A/P-YELAVI TAL-TASGAON, DIST-SANGLI

Dt. 22.01.2024

To,  
The Regional Officer,  
MPC Board, Kolhapur  
Udyog Bhavan,  
Kolhapur.

**Sub:** -Reply to Proposed Direction.

**Ref:** -1) Proposed Direction received vide No. MPCB/RO/KOP/PD/240119002 Dtd. 19/01/2024  
2) Refused application- MPCB-CONSENT-0000173385

Resp. Sir,

With respect to above subject matter, we are submitting our pointwise reply as under

- 1) Our plant is a captive project dedicated for work of Railway Bridge Project at LC112, Kirloskarwadi Tal Palus Dist-Sangli. The work order copy is attached herewith for your ready reference.
- 2) Due to Fixed schedule of Railway Bridge work completion, we have taken trial run on 20.09.2023 to start the projects on time. Our project is captive project and time limit of this project is three years i.e. up to 25.10.2026, Due to constraint of time for completion of project work, we have started production from 20.09.2023. But before that we have obtained consent to Establish and applied for Consent to operate vide online application- MPCB-CONSENT-0000173385 with above reference No. 2.
- 3) We have provided water sprinklers arrangement within factory premises. Further we have extended it with additional nozzles and locations.
- 4) We have provided compacted pukka road within a premise and carrying out regular wetting of road to avoid fugitive air pollution during the transportation of loaded/Unloaded vehicles.
- 5) We have changed our entrance from West side to East Side of the plant, which is away from Sangli- Palus Road and our plant is captive project.
- 6) We have carried out massive tree plantation towards the West side of the plant. We have planted trees of around 20 feet height to cover maximum area and will act as barricading, further we have extended it with netlon clothing.
- 7) We have submitted Online Bank Guarantee Vide No MPCB-BG-0000027249. The copy of the same is uploaded on the portal.

**SHIVSIDDHI REDIMIX CONCRETE**

GAT NO. 2128 A/P-YELAVI TAL-TASGAON, DIST-SANGLI

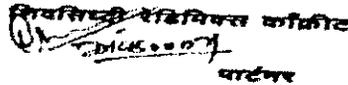
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- 8) Due to Fixed schedule of Railway Bridge work completion, we have taken trial run on 20.09.2023 to start the projects on time. Our project is captive project and time limit of this project is three years i.e. up to 25.10.2026, Due to time constraint for completion of project work, we have started production from 20.09.2023. But before that we have obtained consent to Establish and applied for Consent to operate vide online application- MPCB-CONSENT-0000173385 with above reference No. 2. Which was refused. Now again we have submitted online application for consent to first Operate vide No. MPCB-CONSENT-0000194696 Dtd. 22.01.2024
- 9) The complainant is regular complainant and he has suited compliant with wilful and wrong intentions against our Ready Mix Concrete Plant.

As a law abiding citizen we respect the environmental compliances and we assure you that we will comply all conditions mentioned in the consent.

In view of above it is our humble request to consider our say positively and do not initiate any legal action against us.

Regards,

  
SHIVSIDDHI REDIMIX CONCRETE  
TASGAON

Authorized Signatory.

Copy To: 1) The Sub Regional Officer, MPCB, Sangli.

Encl:- 1) Work Order of Railway Bridge Project.

# MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 0233 - 2672032  
 Fax: 0233- 2323732  
 Website: <http://mpcb.gov.in>  
 Email: [srosangli@mpcb.gov.in](mailto:srosangli@mpcb.gov.in)



300/2 , Udyog Bhavan ,  
 Near Government Rest  
 House , Vishrambaug ,  
 Sangli - 416 416

No. BO/MPCB/SRO/Refusal/UAN  
 No.0000173385/CO/2312002542

Date: 27/12/2023

To,  
 M/s. Shivsiddhi Read-Mix Concrete,  
 Gat No. 2128, A/p. Yelavi, Tal. Tasgaon,  
 Dist. Sangli - 416 416.



**Sub: Refusal of Consent to Operate under Section 27 of the Water (Prevention & Control of Pollution) Act, 1974 and Section 21 (4) of the Air (Prevention & Control of Pollution) Act, 1981.**

**Ref:**

1. Gazette Notification regarding Guidelines for Ready Mix Plant (RMC) for siting of RMC Plant dated 07.11.2016 / 15.11.2016.
2. Consent to Establish granted under Green / SSI Category on 28.04.2023.
3. Your application for grant of Consent to Operate (UAN No. MPCB-CONSENT-0000173385)

This office is in receipt of your online application for grant of Consent to 1st Operate under section 26 of the Water (Prevention of Control of Pollution) Act, 1974 & under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Hazardous & Other Wastes (Management & Trans boundary Movement) Rules, 2016 for the Ready Mix Concrete Plant.

On the basis of earlier submission of documents Maharashtra Pollution Control Board issued Consent to Establish under Green / SSI category dated 28/04/2023. The Consent to Establish was granted for Ready Mix Concrete - Only for Captive Purpose. In the said Consent to Establish many mandatory conditions was imposed like to comply with the siting criteria of RMC Plant as per the Guidelines of RMC Plant issued vide Gazette Notification. As per the Guidelines issued by Maharashtra Pollution Control Board for siting criteria of RMC Plant it is mentioned that for commercial plant a buffer zone of approximately 100 m distance from human habitation of 1000 souls or more and major road (National / State Highway, MDRs, main road in city areas) shall be maintained.

During the recent visit of Official of MPCB it was noted that the distance between National highway and Actual RMC Plant (machine) is approx. 70 meters which is a violation of Consent to Establish condition of distance criteria. i.e. Authorized representative informed about the present activity is a commercial activity which is not a captive purpose which means its a violation of the Guidelines for Ready Mix Concrete Plant (RMC) for siting criteria of RMC Plant in the State of Maharashtra as per notification dated 7/11/2016. It is also observed that bank Guarantee as per imposed in Consent to Establish also not submitted by the project authority.

In view of above, considering the above non compliance, your application for grant of Consent to 1st Operate is hereby refused under Section 27 of the Water (Prevention &

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Control of Pollution) Act, 1974 and Section 21 (4) of the Air (Prevention & Control of Pollution) Act, 1981. You are hereby directed not to take any effective steps towards operation of the unit without permission of the Board, else Board will initiate legal action as per the provisions of Environmental enactments.

If you are aggrieved by this order, you may prefer an appeal as per provision in the Water (P&CP) Act 1974 & the Air (P&CP) Act 1981 within 30 days' time from the date of receipt of this letter.



*Mutade*

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Signed by: Shri. Navanath Sambhaji Awatade  
Sub Regional Officer  
For and on behalf of  
Maharashtra Pollution Control Board  
srosangh@mpcb.gov.in  
2023-12-27 12:28 IST

**Copy to:**

1. The Regional Officer, MPCB-Kolhapur- for information, please.

# MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 0233 - 2672032  
 Fax: 0233- 2323732  
 Website: <http://mpcb.gov.in>  
 Email: [srosangli@mpcb.gov.in](mailto:srosangli@mpcb.gov.in)



300/2 , Udyog Bhavan ,  
 Near Government Rest  
 House , Vishrambaug ,  
 Sangli - 416 416

Date: 09/05/2024

No. BO/MPCB/SRO/Refusal/UAN  
 No.0000194696/CO/2405000835

To,  
 M/s. SHIVSIDDHI REDIMIX CONCRETE  
 GAT NO. 2128, GAT NO. 2128 A/P-YELAVI TAL-  
 TASGAON, DIST-SANGLI  
 TASGAON, Sangli-Sangli



**Sub: Refusal of Consent to Operate under Section 27 of the Water (Prevention & Control of Pollution) Act, 1974 and Section 21 (4) of the Air (Prevention & Control of Pollution) Act, 1981.**

- Ref:**
1. Your application for grant of Consent to Operate (UAN No. MPCB-CONSENT-0000194696)
  2. This office scrutiny letter Date 12/02/2024.
  3. Reply/copies of work order submitted by the industry.

WHEREAS, this office is in receipt of your application for grant of Consent to Operate under section 26 of the Water (Prevention of Control of Pollution) Act, 1974 & under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Hazardous & Other Wastes (Management & Transboundry Movement) Rules, 2016.

AND WHEREAS, this office has issued scrutiny letter vide above reference (2) that in work order issued by Fourcon Infra Pvt. Ltd., Madiwale Colony, Tilak Road, Sadashiv Peth, Pune to the Respondent-Shivsiddhi Ready Mix Concrete, vide letter No. FIPL/PO/23-24/07 Dated 15-05-2023 and work order of Hemay Infrastructure Pvt Ltd., vide letter no. PO No. 116 has not shown time period of completion of project work as mentioned in the said work order wherein your industry will be working as Captive Project

AND WHEREAS, you have submitted reply which is not satisfactory as failed to submit the details about captive project.

In view of above, considering the above noncompliance, your application for grant of Consent to Operate is hereby refused under Section 27 of the Water (Prevention & Control of Pollution) Act, 1974 and Section 21 (4) of the Air (Prevention & Control of Pollution) Act, 1981. You are hereby directed not to take any effective steps towards operation of the unit without permission of the Board, else Board will initiate legal action as per the provisions of Environmental enactments.

If you are aggrieved by this order, you may prefer on appeal as per provision in the Water (P&CP) Act 1974 & the Air (P&CP) Act 1981 within 30 days' time from the date of receipt of this letter.



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*Awatade*

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Signed by: Shri. Navanath Sambhaji Awatade  
 Sub Regional Officer  
 For and on behalf of  
 Maharashtra Pollution Control Board  
[srosangli@mpcb.gov.in](mailto:srosangli@mpcb.gov.in)  
 2024-05-09 10:58:58 IST

**Copy to:**

1. Regional Officer, MPCB-Kolhapur- for information, please.